

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**ITEM No. 111  
(IB)-532(PB)/2017**

**IN THE MATTER OF:**

Punjab National Bank  
Vs.

.... Applicant/petitioner

Haridwar Iron & Ispat Rolling Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 09.07.2019**

**Coram:**

**DR. DEEPTI MUKESH  
HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Kanish Khetan, Mr. Abhishek Pratap Singh, Advs.  
For the Respondent Ms. Priya Puri, Mr. Yati Sharma, Advs. for IOCL(R-29)

**ORDER**

**CA-297(PB)/2019:-**

Learned counsel for the non-applicant-respondent no. 29 being Indian Oil Corporation Ltd. undertakes to file her vakalatnama within a week. A copy of the said application shall be handed over to her during the course of the day. Reply be filed within a week with a copy in advance to the counsel for the applicant.

List on 31.07.2019.

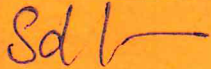
**CA-438(PB)/2019:-**

The present application has been filed by the RP under Section 33 (2) of the Code, 2016 for liquidation of the corporate debtor.

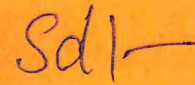
Let notice of the application be issued to the Ex.-directors namely Mr. Intkhab Rana, Mr. Shah Rana Nawaz and Mr. Danish Khan, for 31.07.2019.

Process dasti as well. Liberty is also granted to serve through other processes including e-mail.

List the matter on 31.07.2019.



**(S. R. MOHAPATRA)**  
**MEMBER (TECHNICAL)**



**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

09.07.2019  
Aarti Makker